

ACT No. XIX OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 3rd
October, 1922.)*

An Act further to amend the Court-fees Act, 1870.

VII of 1870. **W**HEREAS it is expedient further to amend the Court-fees Act, 1870 ; It is hereby enacted as follows :—

1. This Act may be called the Court-fees (Amend-Short title.
ment) Act, 1922.

VII of 1870. 2. In section 4 of the Court-fees Act, 1870, for Amendment
of section 4,
Act VII of
1870. the words " judgment of two " the words and brackets
" judgments (other than judgments passed in the
exercise of the ordinary original civil jurisdiction of
the Court) of one " shall be substituted.

[Price one anna.]